

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.451/KB/2017

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 8th OCTOBER, 2018, 10:30 A.M.

Name of the Company	Parasar Chatterjee -Vs-Classic Cuisine Pvt.Ltd.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1)	Pahita Paban Bishwal (Adv.)	} Petitioner	Anil Chandhuri 8/10/18.
2)	Anil Chandhuri (Adv.)		

ORDER

Ld. Counsel appearing for the petitioner submits to withdraw the matter as the matter was settled out of the Tribunal and filed the Terms of Settlement in writing. It is recorded. In terms of Terms of Settlement the matter is disposed of as withdrawn. Interim order, if any, stands vacated. As the C.P. is disposed of interim application, if any, is also stand disposed of.

Sd
(Jinan K.R.)
Member (J)